

Inclusion of Backward Classes in atrocities ACT

262. SHRI DEVENDER GOUD T: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether there have been demands, particularly from leaders of Backward Classes from Andhra Pradesh to make Atrocities Act applicable to Backward Classes also since atrocities on them have gone up by leaps and bounds during the last few years;

(b) if so, the details thereof; and

(c) the action Ministry has taken on such demand so far?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (c) No such demand has come to the notice of Government.

Schooling of disabled persons

263. SHRI KANWAR DEEP SINGH:

SHRI N.K. SINGH:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether nearly 50 per cent of differently abled Indians have never been to school;

(b) whether only five per cent of children with disabilities regularly attend school;

(c) if so, the reasons therefor; and

(d) if not, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (d) As per the Census 2001, there were a total of 21.9 million persons with disabilities in the country, out of which 10.8 million nearly 50% were reported to be literate. 6.5 million persons with disabilities were in the age group of 5-19 years, out of which 3.3 million which is also nearly 50% persons with disabilities were attending educational institutions. The Registrar General of India's decadal census data conducted neither includes data on disabled persons who have never been to school nor data on children with disabilities attending schools regularly.